

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 411/2025

In the matter of:

Indrajeet

.....Applicant

Versus

State of Haryana & Ors.

Respondent

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Filed

Through



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Date: 04.10.2025

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Status Report in the matter of Original Application No. 411 of 2025; Indrajeet Versus State of Haryana & Ors.**1.0. Background and the Orders of Hon'ble National Green Tribunal:**

The matter is related to a letter petition sent by Mr. Indrajeet petition to this Tribunal, which has been treated and registered as O.A. No. 411/2025.

It is alleged in the compliant letter that chemical laden water is being released through drain and two large iron pipes. into the drain No. 02 from the 2 G Ethanol Plant of Indian Oil Corporation Limited. It is also mentioned that the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

Hon'ble National Green Tribunal in its order dated September 01, 2025, which was uploaded on the website on September 23, 2025 (**Annexure-1**) has observed and directed as under:

***Para 03:** Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*

***Para 05:** In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, HSPCB and DM, Panipat and direct the same to meet within two weeks, **undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.** The HSPCB will be the nodal agency for coordination and compliance.*

***Para 06:** Report of the Joint Committee may be filed within one month.*

2.0. Status of the compliance of the Orders of Hon'ble National Green Tribunal:

A Joint Committee comprising of : Er. Kuldeep Kumar, AEE, HSPCB, Regional Office, Panipat; Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh and Shri Mandeep Kumar, HCS, SDM, Panipat as a representative of DM, Panipat was constituted.

The Joint Committee visited the site on 03/10/2025. The representatives of the Project Proponent and the complainant were also associated during the inspection outside the premises at Drain No. 2 to identify the drain and two iron pipes, alleged to be used for discharging

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chemical laden water. The attendance sheet is attached as **Annexure-2**. The Joint Committee also visited the 2 G Ethanol Plant of IOCL. The following preliminary observations were made by the Joint Committee:

1. The complainant identified two discharge points:
 - Rain/Storm water drain adjacent to the boundary wall of 2G Ethanol Plant, leading to Drain No. 2 (**Photograph 1 of Annexure-3**).
 - Two MS Pipes opposite the 2G Ethanol Plant on the other side of the road, leading to Drain No. 2 (**Photograph 2 of Annexure-3**).
2. The complainant informed that following his complaint on the CM Window Portal and before the Hon'ble NGT, the 2G Ethanol Plant stopped discharging wastewater into Drain No. 2.
3. It was informed by the representatives of the 2G Ethanol Plant that they have obtained permission to discharge storm water from the Office of Executive Engineer, Panipat Water Services Division, Gohana Road, Binjhol, Panipat (**Annexure-4**).
4. Regarding the two MS pipes connected to Drain No. 2 from the 2G Ethanol Plant, the representatives of 2G Ethanol Plant informed that these were originally installed for discharging hydrotesting water during tank installation and now have been sealed at the outlet. However, the Joint Committee could not verify this due to lack of safe access to the discharge point in the Drain No. 2. The Joint Committee also needs to verify whether these pipes are still connected to the tanks within the plant.
5. The Joint Committee during visit to 2G Ethanol Plant observed that wastewater leaching from sludge dumped for sun drying at various sections (as informed by the project proponent) was entering the stormwater drains (**Photographs 3–6 of Annexure-3**). The representatives of the project proponent informed that this wastewater is treated in the effluent treatment plant and recycled. However, the Joint Committee still needs to understand and verify the method used to separate rainwater from wastewater in the same drain before its discharge into Drain No. 2.
6. The Joint Committee has asked the Project Proponent to provide i) drainage map, flow chart of process and ETPs alongwith details of the recycling points of treated waste water, iii) Half yearly compliance reports of conditions of Environmental Clearance besides other details to verify the compliance of CTO & EC Conditions and also to validate if the plant is operating on ZLD condition. The details asked from the project proponent are awaited.

3.0. Submission of the Joint Committee:

The above status report of the Joint Committee is being submitted for consideration of Hon'ble National Green Tribunal.

It is humbly submitted that:

- i) The Joint Committee has visited the site by associating the Complainant and the representatives of the project proponent.
- ii) The details asked by the Joint Committee during site visit from the Project Proponent are awaited.
- iii) The Joint Committee will be required to revisit the site after receipt of the information asked from the project proponent to verify the facts.

Therefore, in view of the above, it is humbly prayed for the grant of 04 weeks' time for verifying the factual position and submit the factual report alongwith suggestive remediation action.

The Joint Committee shall abide by further order of Hon'ble NGT in this matter.

Handwritten signatures and dates:
04/10/2025 04/10/25

Er. Kuldeep Kumar
AEE, HSPCB, Panipat

Dr. Narender Sharma
Scientist 'F' CPCB, RD, Chandigarh

Handwritten signature
Shri Mandeep Kumar, HCS
SDM, Panipat

Date: October 04, 2025

Item No. 01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 411/2025

Indrajeet

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing:01.09.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

ORDER

1. Mr. Indrajeet has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 411/2025.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“Subject: - Complaint letter regarding Panipat Refinery, Indian Oil Corporation Limited, which has a unit of 2G Ethanol Plant of the refinery, by which every day through drain and two large iron pipes chemical-laden water is being released into Drain No. 2.

Sir,

It is my humble request that I am Indrajit son of Shri Jile Singh, resident of village Dadlana, district Panipat, Haryana. Sir, there is a unit of 2G ethanol plant of Indian Oil Corporation Limited, Panipat Refinery, of which all the dirty chemical-laden disposal water of 2G ethanol plant is being deliberately released through a drain and two big iron pipes every day in Drain No. 2. It is being openly poured into Drain No. 2 by making a drain along the wall of the plant. In this,

chemical-laden water is also being released in Drain No. 2 by installing two underground big iron pipes.

Sir, the canal department releases surplus water from time to time in this drain no. 2 which is consumed by cows, buffaloes and other animals. The helpless animals quench their thirst with water during the summer season. If any lactating buffalo or cow drinks this chemical-laden water, then that animal can even die.

Sir, water containing chemicals can also enter the human body through animal milk. Due to which dangerous chemicals will enter the body of the new generation children. Due to long term exposure to these, children will develop congenital diseases, cancer, lungs and breathing related dangerous diseases. Due to which people will remain ill every day.

Sir, the DGM of the civil department of Panipat Refinery everyday releases dirty water containing chemicals into the drain with the intention of killing people, due to which there is a danger of human and animal loss.

Sir, the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

(1) Sir, attached are the photographs of 2G plant and photocopies of chemical-laden water and drain.

Sir, you are requested to please take appropriate action on the above mentioned subject and ban this 2G plant.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Haryana through Additional Chief Secretary, Environment, Forest and Wild Life Department, Government of Haryana, (2) District Magistrate, Panipat (3) Haryana State Pollution Control Board through its Member Secretary (4) Project Proponent- Panipat Refinery, IOCL, through its DGM who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach

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memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, HSPCB and DM, Panipat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The HSPCB will be the nodal agency for coordination and compliance.

6. Report of the Joint Committee may be filed within one month.

7. List on 06.10.2025 for further consideration.

8. A copy of this order may be sent to Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrate, Panipat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 01st, 2025
Original Application No. 411/2025
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Annexure-2

Attendance Sheet

Site visit of joint committee on 03/10/2025 at 11:00 AM, in the matter of O.A. No.411 of 2025 Indrajeet Vs. State of Haryana & Ors.

Time:- 11:00 AM

Date:- 03/10/2025

Sr. No.	Name of Officer	Organization	Contact No.	E-mail ID	Signature
1.	Mandeep Kumar NCS	SDM, Panipat	7015389288	—	
2.	Dr. Namande Sharma	CPCB, An and	981400037		
3.	Kuldeep Singh	HSPCB	9069000077	hspcbropr@gmail.com	
4.	Indrajeet	Complainant	8813801700	1200 Indrajeet@gmail.com	
5.	Rushmi Chauhan	IOCL Production	9996002355	chaurdharik@indianoil.in	
6.	VIKAS Kr	IOCL Production	9777371407	VKUMARS@INDIANOIL.IN	
7.	Dharmendra Kr	IOCL	9427040591	dharmendra@indianoil.in	
8.	Jayant Kumar	IOCL	9873721103	jayant@indianoil.in	
9.					
10.					

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Anneure-3

Photographs taken by the Joint Committee during site visit



Photograph 1



Photograph 2



Photograph 3



Photograph 4



Photograph 5



Photograph 6

सिंचाई एवं जल संसाधन विभाग, हरियाणा
कार्यालय:
कार्यकारी अभियन्ता,
पानीपत जल सेवाएं मण्डल,
गोहाना रोड, बिन्जोल, पानीपत
दूरभाष/ CONTACT NO. - 01802650036,

हर बूंद संचय हर खेत पानी



लो०नि०वि० / PWD

IRRIGATION & WR DEPARTMENT, HARYANA

OFFICE:
EXECUTIVE ENGINEER,
PANIPAT WATER SERVICES DIVISION,
GOHANA ROAD, BINJHOL, PANIPAT
ई-मेल / E-mail:- xen-panipat.irr@hry.gov.in

No.11668-69/7R

Dated:-26.12.2022

To

Sh. V. Srinivas,
Dy. General Manager (Project),
Panipat Refinery (IOCL)-132140.

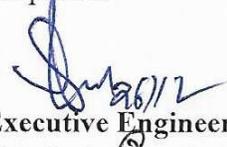
Sub: - Permission for discharging storm water (Rain Water) into Drain No. 2 (D-2).

Ref: Your office letter No. PR/2G/Irrigation/2022/03 dated 01.07.2022 & No. PR/2G/Irrigation/2022/01 dated 28.06.2022.

Please refer your above referred letters vide which the permission for discharging storm water of the area of 2G Ethanol Plant and Refinery premises in to Main Drain No. 2 is requested.

In this regard, it is intimated that as per your Plan, the falling/pouring point for discharging of storm water of 2G Ethanol Plant and Refinery premises will be at RD 27600/R and RD 33400/R of Main Drain No. 2 respectively. However, the area of 2G Ethanol Plant and Refinery premises are already covered under the catchment area of Main Drain No. 2 and hence, there is no need of separate permission for the same. But the falling/ pouring point area should be safe & sound against erosion and if any loss occurred, the same will be borne by IOCL and I&WRD will not responsible for the same.

This is for your information and further necessary action at the earliest please.


Executive Engineer

CC: - SDO/Panipat W/S Sub Division, Panipat for information & directed to look in to the matter for pouring/ falling point structure and it should be ensured that there should be no erosion during discharging the storm water.